

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 44/RP/2018  
in Petition No.235/MP/2015**

Subject :Petition for review and modification of the order dated 17.9.2018 in Petition No. 235/MP/2015.

Date of hearing : 7.3.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)

Respondent : Adani Power (Mundra) Limited

Parties present :Ms. Swapna Seshadri, Advocate, GUVNL  
Ms. Abiha Zaidi, Advocate, AP (M)L

**Record of Proceedings**

Learned counsel for the Respondent, Adani Power (Mundra) Limited, requested for four weeks time to file reply to the Review Petition. Learned Counsel had no objection in this regard.

2. The Commission directed the Respondent to file its reply by 29.3.2019 with an advance copy to the Petitioner, who may file its rejoinder on or before 12.4.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Review Petition shall be listed for hearing on maintainability as well as on merits in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/  
(T. Rout)  
Chief (Law)**